## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.114/(MAH)/2013 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.11.2016

NAME OF THE PARTIES: M/s. India Infrastructure Fund

V/s. M/s. Hanjer Biotech Energies Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 235, 237, 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

| S. No. | NAME                                | DESIGNATION |                                    | SIGNATURE                                   |
|--------|-------------------------------------|-------------|------------------------------------|---|
| 1.     | ROHAN RAJAD<br>Alm RAM K<br>1/8 AZB | 4 KKA L     | ADVOCATES<br>FOR THE<br>PETITIONER | leker.                                      |
| 2.     | UPIT ME                             |             | FOR THE<br>RESTOND<br>NO. 1-6      | RNT<br>FID                                  |
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## <u>ORDER</u>

## C.P. No. 114/235, 237, 397-398/CLB/MB//2013

- 1. Ld. Counsel for both the sides are present.
- A compilation of Orders of the Hon'ble High Court and Hon'ble Supreme Court have also been placed on record.
- From the side of the Respondent, Ld. Representative has informed that SLP is pending for adjudication before the Hon'ble Supreme Court and hence the matter is now required to be adjourned.
- 4. After short discussion with both the sides, under the circumstances, let this C.P. be fixed for hearing on 20<sup>th</sup> January, 2017 with a direction to expedite the proceedings before the Hon'ble Supreme Court and place on record how the matter is expedited before the Hon'ble Supreme Court.
- 5. From the side of the Respondent Nos. 1 to 6 and 10, Ld. Advocate Mr. Udit Mendiratta i/b Trilegal appeared and informed that they are withdrawing their Vakalatnama, therefore to be discharged as the legal representative of these Respondents. Granted.
- One Advocate Ms. Sadaf Khan appeared and stated that she is going to file her Power
  of Attorney to represent this matter and the said respondents. Date of next hearing is
  duly communicated in the open court.

Dated 16.11.2016

sd/-Shri M.K. Shrawat Member (Legal)